

(a) whether there is Central Poultry Breeding Farm in Uttar Pradesh;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government propose to set up Central Poultry Breeding Farms in Basti, Azamgarh, Mhow, Gajipur and Deoria in eastern Uttar Pradesh;

(d) if so, by what time; and

(e) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) No, Sir.

(b) to (e). The existing Central Poultry Breeding Farms located at Hessarghatta (Bangalore), Bombay, Bhubaneshwar and Chandigarh are in a position to meet the requirements of quality parent stock chicks of Uttar Pradesh. As such, there is no need to set up any new Central Poultry Breeding Farm in Uttar Pradesh.

[English]

Indian Islands

*976. SHRI SHANKERSINGH VAGHELA: Will the Minister of home AFFAIRS be pleased to state:

(a) the number of Indian Islands in the Bay of Bengal, Sindhu Sagar and Hind Maha Sagar;

(b) the number of such islands having postal, educational and medical facilities;

(c) the number of islands which are uninhabited;

(d) how many of such islands are near India's sea border; and

(e) what protective arrangements have been made so that some of these uninhabited Islands are not occupied by foreigners?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) to (c). The number of Islands including Islets, reefs and isolated rocks under Indian jurisdiction are as follows:

(a) Arabian Sea	447
(b) Bay of Bengal	151
(c) Andaman Sea	572
(d) Lakshadweep Sea	27
Total	1,197

All the 48 inhabited Islands under the administrative control of Andaman and Nicobar and Lakshadweep Administrations have postal, educational and medical facilities. Except these Islands, other Islands are uninhabited.

Indian Navy maintains regular surface and air surveillance over these islands and Coast Guards ships and aircraft regularly carry out patrol of the off-flung islands in order to safeguard the national interests.

Ban on Migration of Kashmiri Pandits

*977. PROF. VIJAY KUMAR MALHOTRA:
SHRI PRAKASH KOKO
BRAHBHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have imposed a ban on the migration of Kashmiri Pandits from Jammu and Kashmir henceforth;

(b) if so, the reasons therefor;

(c) whether Government take the guarantee for the full safety of the life and properties of the Kashmiri Hindus, if so, the details of the safety measures to be taken in this regard; and

(d) whether Government propose to give second thought on these orders and allow the migrants to seek shelter outside J & K for their safety?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) No, Sir.

(b) Does not arise.

(c) and (d). State Government are taking steps to improve the security environment with the help of additional forces provided by the Central Government. Measures have been also been taken to provide shelter and other facilities to needy families who have migrated to Jammu and to places outside Jammu & Kashmir.

Bombay-Goa National Highway

*976. SHRI VAMANRAO MAHADIK: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Bombay-Goa National Highway was blocked a number of times due to landslides in hill region causing loss of lives and property;

(b) if so, the remedial steps proposed to be taken in this regard;

(c) whether there is any proposal for development of an alternative highway along the Bombay-Goa coast line for safety of transport and communication; and

(d) if so, the stage at which the proposal stands at President?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISSHANNAN): (a) Yes, Sir. Bombay-Goa National Highway gets blocked sometimes during monsoon season in hilly regions in the State of Maharashtra. Loss of one human life only in the year 1988 has been reported on account of land-slide.

(b) Remedial measures such as construction of retaining walls, breast walls, plantation of trees and shrubs along the hills side slopes, benching, etc. are resorted to.

(c) No, Sir.

(d) Does not arise.

Amendment to definition of Dowry Deaths and Injuries

*979. SHRI ARVIND NETAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the definition of Dowry Deaths and Injuries relating to dowry offences by bringing them equal to murder and attempt to murder respectively as defined in sections 302 and 307 of the IPC; and

(b) if so, the detail in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Government Land to the Heirs of Securitymen Killed in Kashmir

*980. SHRI R.L.P. VERMA: Will the Minister of HOME AFFAIRS be pleased to state: